

is Rs. 10.80 and 16.00 crores respectively.

(b) No, Sir.

(c) Does not arise.

(d) Most of the demands is either locked up in appeals or stayed by Higher Authority/Courts etc. The Income-tax officers have been directed to approach the appellate authorities and request them to take up high demand cases on priority.

[Translation]

#### Non-Banking Financial Institutions

3546. SHRI KACHARU BHAI RAUT : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have banned some non-banking financial institutions from collecting money from the people in the country; and

(b) if so, the details of such non-banking financial institutions alongwith the reasons therefor?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Reserve Bank of India (RBI) has reported that certain non-banking financial companies have been prohibited from accepting further deposits.

(b) Upto 30th June, 1996 RBI had prohibited 201 Non-Banking Financial Companies (NBFCs) including Residuary Non-Banking Companies (RNBCs) from accepting deposits from public. The reasons for prohibiting these NBFCs from accepting deposits are mainly for non-compliance with Non-Banking Financial Companies (Reserve Bank) Directions, 1977/Residuary Non-Banking Companies (Reserve Bank) Directions, 1987.

[English]

#### Central Direct Taxes Advisory Committee

3547. SHRI MADHUKAR SARPOTDAR : Will the Minister of FINANCE be pleased to state :

(a) whether the Central Direct Taxes Advisory Committee has been reconstituted;

(b) if so, how many sittings of the Committee have since been held;

(c) whether the Committee has sent any suggestions/decisions to Government so far; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (d) Yes, Sir. The Central

Direct Taxes Advisory Committee has been reconstituted on 29.1.1996. With the constitution of the 11th Lok Sabha after the General Elections, it has become necessary to renominate the four Members of Parliament to the Committee. The Committee will be reconstituted shortly and a meeting will be held immediately thereafter.

#### Supply of Coal to Power Plants

3548. SARDAR SURJEET SINGH BARNALA:  
SHRI B. DHARMA BIKSHAM :  
SHRI S.D.N.R.WADIYAR :  
SHRI SUSHIL CHANDRA :

Will the Minister of COAL be pleased to state :

(a) whether some power plants are not being supplied with adequate quantum of coal;

(b) if so, the details thereof, State-wise, particularly with reference to Punjab;

(c) the details of the complaints received from the various power plants about non availability of coal during the last six months;

(d) the reasons for short supply of coal; and

(e) the steps taken to ensure the supply of coal to different power units as per requirement?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) Yes, Sir.

(b) The State-wise details of linkages given and actual supplies made for the period April-July, 1996 are shown in the Statement-I attached.

(c) and (d) The details of the power stations which have not received less than 95% of the linked quantity during the period April-July, 1996 and the reasons for short supply are indicated in the Statement-II attached.

(e) As may be seen, supply of coal to different power stations is sometimes inhibited due to a variety of reasons most of which are beyond the control of the Ministry of Coal or the coal companies.

#### STATEMENT-I

			(In '000 tonnes)
State	Linkage	Despatch	
1. Andhra Pradesh	4695	4891	
2. Bihar	3125	2822	
3. Delhi	1685	1614	
4. Gujarat	6145	4560	
5. Haryana	1125	1034	
6. Karnataka	1675	1363	

State	Linkage	Despatch
7. Maharashtra	9345	9082
8. Madhya Pradesh	8670	10161
9. Orissa	1500	1015

State	Linkage	Despatch
10. Punjab	2220	2113
11. Tamil Nadu	10435	10643
12. West Bengal	64515	63097

**STATEMENT-II**

SEB/TPS	Linkage	Despatch	Reasons
BTPS	1080	939	Non payment of coal value and freight to Railways.
Panipat	860	771	Due to prepayment of freight to Railways and non-payment of this by HSEB.
Ropar	1590	1471	(1) Due to the frequent diversion of coal to other power houses. (2) A number of railway accidents and derailment resulting in frequent disruption of coal supplies.
Obra	1440	990	Due to railways inability to move coal from CCL as per linkage & more coal going from NCL to pit head super thermal power house. (2) Due to irregular & meagre payments compelling coal company to regulate coal supplies.
NCTPP (Dadri)	1455	1224	(1) Due to power house getting coal in BOBR wagons & lesser movement of BOGR rakes from CCL. (2) No movement from BCCL to Obra as per Railways rationalisation programme.
Unchahar	620	584	(1) Lesser movement from CCL. (2) As per Railways rationalisation programme, the movement from BCCL was stopped which has been restored recently.
Panki	200	190	Due to non payment.
Gandhi Nagar	930	688	(1) GEB capacity to make payments of not more than 64 crores hence normal supply got regulated. (2) Due to Railways not moving from Korba field as per linkage & compensating the short fall from Korea Rewa field supplying coal to this power house.

SEB/TPS	Linkage	Despatch	Reasons
Chandrapur	3300	2854	Due to power house not moving coal by road as per linkage. (2) Frequent breakdowns in Ropeways.
Kaparkheda	915	642	Due to their units being down for considerable time, Railways diverted this coal to other Power Houses.
Trombay	120	22	Due to its Multifuel Boilers and reported import of coal, it is not drawing coal and fulfilling consumers side formalities.
Korba West	1030	897	It is pit head power house due to the problems in their DHP. Railways were requested to move some coal by rail.
Amarkantak	280	225	Has its own wagons for transporting coal and also it transports by road. It takes the coal only as and when it wants.
Dahanu	730	522	(1) The coal rakes have to go across Bombay city & Railways have problems in transporting requisite rakes. (2) Lesser movement of coal from IB field as per linkage.
Nellore	60	31	Small old units frequently breakdowns resulting in reduced inputs of coal.
Tuticorin	1665	992	TNEB importing coal & reducing
Metbur	1440	1232	their input of indigenous coal. (2) Probably because of import not paying for indigenous coal.
Raichur	1675	1363	1) Lesser supply from Singareni due to frequent strikes & other problems. (2) Irregular payment by the power house. (3) PH taking inordinate long time to finalise the Rail-cum-Sea movement for MOL. It has started recently.
Mudannur	800	600	(1) Lesser supply from SCCL due to industrial problems. (2) Its capacity for not being able to make adequate payment for the coal to move from CIL.

SEB/TPS	Linkage	Despatch	Reasons
North Madras	610	—	The units are not working & the power house has regulated the input.
Barauni	295	211	(1) Coal linkages given on Generation Programme.
Patrabu	490	410	(2) Units not working & Coal stocks very high from 1 month to 4 months due to lesser generation than the target.
Muzaffarpur	170	96	
Bokaro (A+B)	780	562	(1) Frequent breakdowns of unit resulting in lesser inputs of coal. (2) High stocks from 30 days to 60 days all along.
Durgapur (DVC)	435	286	Frequent breakdowns of units resulting in high stocks.
Mejia (DVC)	150	—	New power station. The rail/MGR route not yet established by the power house.
Budge Budge	100	—	(1) Not yet started. (2) Some coal linkage given just for trials.
South Gen Stn.	200	187	:
Bandel	475	449	:
Kolaghat	1800	1667	: (1) Railway movement frequently restricted due to an old rail bridge in the route. (2) Lesser movement from MCL to this power house by Railways.
Durgapur	290	243	This power house does not pick up coal from BCCL as per linkage on the plea that it wants all coal only from BCL.
Farraka TPS	2090	1901	Due to frequent derailment in their MGR track & Shortage of rolling infrastructure.
Talcher	680	537	Frequent breakdown in their Belt Conveyor System pit head power house.
Talcher STPS	490	—	(1) Stopped due to some accident in the power house. No units working.

SEB/TPS	Linkage	Despatch	Reasons
			(2) Coal stocks burning due to PH not taking coal.
Small PH	20	4	Unit not working and thus refusing to pick up coal.
Bongaigaon	190	121	(1) Power house units not working regularly. (2) Power house not picking up coal from MEL as per linkage.

#### External Aid

3549. SHRI E. AHAMED : Will the Minister of FINANCE be pleased to state :

(a) the names of the sectors in which India is getting external aid particularly from World Bank and Asian Development Bank;

(b) whether the Government have undertaken a thorough review of aided projects in different sectors;

(c) if so, the details thereof; and

(d) the steps taken by the Government for the proper utilisation of foreign aid?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) (a) The Sectors in which India is getting external aid from World Bank are Irrigation, General Agriculture, Water Supply & Sanitation, Telecommunication, Urban Development, Industry, Population, Health, Nutrition and Education. In the case of ADB, the sector in which external assistance is received are Energy, Transport & Telecommunication and Infrastructure.

(b) to (d) Yes, Sir. The review of on going projects is a continuous process. This is undertaken from time to time in association with the concerned authorities, and suitable actions to ensure smooth implementation of the projects are taken. Some of the steps initiated by the Government to improve aid utilisation are ensuring projects, release of ACA as 100% additionality, advance release of ACA to the State, standardisation of bidding documents and streamlining of bidding documents and streamlining of procurement procedures, disintermediation on flow of external aid to Central PSUs, portfolio rationalisation and setting up of Project Management Unit in Department of Economic Affairs.

#### Foreign Tours by Officers of G.I.C.

3550. DR. ARVIND SHARMA : Will the Minister of

(a) the details of foreign trips, official/non-official performed by each of the Chairman-cum-Managing Director, General Manager and Assistant General Manager of each of the four subsidiaries of General Insurance Corporation during the last three years, year-wise and the expenditure incurred on each of the tour separately; and

(b) the details of other persons accompanied on each tour and the purpose thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b) The information is being collected and will be laid on the Table of the House.

#### Notice to India on Patents Issue

3551. SHRI O. BHARATHAN : Will the Minister of COMMERCE be pleased to state :

(a) whether attention of the Government has been drawn to the news item captioned "US issues notice to India on Patent issue" appeared in the 'The Hindu' dated July 16, 1996;

(b) whether the U.S. Government has already placed India on the priority watch list under Special 301 of the U.S. Trade Act; and

(c) if so, the action the Government propose to take to safeguard in national interest?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) and (b) Yes, Sir.

(c) The Priority Watch List of the "Special 301" provision of the US Trade Law is not a classification created under law but is an administrative practice. No legally compelling consequences for the US administration flow from the Watch List. No action has been taken by the US against India after placement on the Priority Watch List.